



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)**MINUTES OF THE NORMS COMMITTEE- VII****MEETING No.** NC/7/MEET/May/202526/2**DATED:** 16/05/2025Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/May/202526/2 dated 16/05/2025 of Norms Committee - VII for the year 2025-26 was held on 16/05/2025 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	V L S V S S BHARANI, Deputy DGFT	DGFT(HQ)
2	Nimesh Singh, Young Professional	DGFT(HQ)
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000246AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 04.03.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	2 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001196AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11dated 30.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	3 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	018305000460AM14
RA File Number	039404000756 AM13
Licence No and Date	0310745144/13/08/2013
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25.10.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	4 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	WEILBURGER COATINGS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00003674AM25
RA File Number	022404000112 AM15
Licence No and Date	0210205949/06/07/2015
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: 1. Composition of each export item (i.e. Industrial & Engineering finishes based on Polytetrafluore ethylene –Mid coat) with COA Report. 2. A manufacturing process indicating chemical name of import items, 3. To indicate solid content & pigment content, 4. To submit 4 E table indicating all the raw materials (both imported and indigenous items), 5. Copy of Advance licenses and indicating specific use of each export item.	

Case No.	5 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	WEILBURGER COATINGS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00003685AM25
RA File Number	022404000179 AM14
Licence No and Date	0210205950/06/07/2015
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: 1. Composition of each export item (i.e. Industrial & Engineering finishes based on Polytetrafluore ethylene –Mid coat) with COA Report. 2. A manufacturing process indicating chemical name of import items, 3. To indicate solid content & pigment content, 4. To submit 4 E table indicating all the raw materials (both imported and indigenous items),	

5. Copy of Advance licenses and indicating specific use of each export item

Case No.	6 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	WEILBURGER COATINGS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00003740AM25
RA File Number	022404000227 AM14
Licence No and Date	0210205952/06/07/2015

Norms Committee Decision:

6 The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case:

1. Composition of each export item (i.e. Industrial & Engineering finishes based on Polytetrafluore ethylene –Mid coat) with COA Report.
2. A manufacturing process indicating chemical name of import items,
3. To indicate solid content & pigment content,
4. To submit 4 E table indicating all the raw materials (both imported and indigenous items),
5. Copy of Advance licenses and indicating specific use of each export item

Case No.	7 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	PACT CLOSURE SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00003009AM25
RA File Number	072404000098 AM20
Licence No and Date	0710115234/31/07/2019

Norms Committee Decision:

The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case:

- (i) Net weight of export product.
- (ii) % wastage claimed on both the import item on weight basis with justification.
- (iii) Complete manufacturing process indicating wastage at each step.

Case No.	8 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GALA SHRINK FIT
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00115032AM22
RA File Number	039404000736 AM20
Licence No and Date	0310833876/03/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Apr/202425/1 dated 25.05.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	9 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00002652AM25
RA File Number	072404000120 AM21
Licence No and Date	0710116891/17/08/2020
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Generic name of import items. (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import and export. (iv) For license no 0711001532 dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same.	

Case No.	10 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00000354AM25
RA File Number	039504000526 AM21
Licence No and Date	0310839607/19/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jul/2024-25/4 dated 16.07.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	11 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RAYM ETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00008259AM24
RA File Number	03AA04006593 AM22
Licence No and Date	0311003506/03/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	12 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00000676AM25
RA File Number	NA
Licence No and Date	0311004825/22/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jun/202425/4 dated 16.07.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	13 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00002663AM25
RA File Number	07AA04015083 AM22
Licence No and Date	0711001532/22/07/2021

Norms Committee Decision:

The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case:

(i) Generic name of import items.

(ii) Commercial value of wastage generated.

(iii) Drawing of export product and calculation sheet on the basis of area of import and export.

(iv) For license no [0711001532](#) dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same.

Case No.	14 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00002401AM25
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	15 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001043AM25
RA File Number	26AA04005367 AM22
Licence No and Date	2611000296/10/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	16 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM REVIW00001610AM25
RA File Number	26AA04005364 AM22
Licence No and Date	2611000297/10/11/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	17 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001055AM25
RA File Number	26AX04000016 AM22
Licence No and Date	2611000451/07/02/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	18 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00007592AM24
RA File Number	05AX04000999 AM22
Licence No and Date	0511009317/17/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	19 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00000230AM25
RA File Number	02AX04000158 AM22
Licence No and	0211001995/21/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/8 dated 12.11.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	20 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001064AM25
RA File Number	26AX04000012 AM23
Licence No and Date	2611000592/23/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	21 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00000566AM25
RA File Number	03AX04000895 AM23
Licence No and Date	0311015098/30/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jun/202425/4 dated 16.07.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	22 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001593AM25
RA File Number	05AX04000727 AM23
Licence No and Date	0511013140/10/06/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jun/202425/4 dated 16.07.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	23 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	TECHNOVA RECYCLING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00008037AM24
RA File Number	03AX04001772 AM23
Licence No and Date	0311015703/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jun/202425/4 dated 16.07.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	24 / NC/7/MEET/May/202526/2			
Case Status	Case Approved			
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025			
HQ File Number	HQRNORM REVIW00002315AM25			
RA File Number	03AX04000417 AM23			
Licence No and Date	0311016700/29/07/2022			
Norms Committee Decision:				
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ratify the norms as under:				
Export Item		Quantity	Import item	Quantity
Polyethylene Compound Grade BS 0366		300.0 MT	HDPE Granules	255.0 MT
			Ethyl Vinyl Acetate	45.0 MT
			Carbon Black	7.5 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	25 / NC/7/MEET/May/202526/2			
Case Status	Case Approved			
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025			
HQ File Number	HQRNORM REVIW00002317AM25			
RA File Number	03AX04001891 AM23			
Licence No and Date	0311017008/08/08/2022			
Norms Committee Decision:				
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ratify the norms as under:				
Export Item		Quantity	Import item	Quantity
Polyethylene Compound Grade SC0366			HDPE Granules	43.75 MT
			Ethyl Vinyl Acetate	7.5 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	26 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00005864AM25
RA File Number	05AX04001352 AM23
Licence No and Date	0511014332/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 04.03.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	27 / NC/7/MEET/May/202526/2		
Case Status	Case Deferred		
Party Name	LUMBINI INC		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025		
HQ File Number	HQRNORM REVIW00001067AM25		
RA File Number	26AX04000042 AM23		
Licence No and	2611000668/18/08/2022		

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	28 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001057AM25
RA File Number	26AX04000047 AM23
Licence No and Date	2611000680/30/08/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	29 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00002666AM25
RA File Number	07AX04000895 AM23
Licence No and Date	0711005302/22/09/2022
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Generic name of import items. (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import and export. (iv) For license no 0711001532 dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same.	

Case No.	30 / NC/7/MEET/May/202526/2
Case Status	Case Deferred

Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00001063AM25
RA File Number	26AX04000064 AM23
Licence No and Date	2611000751/31/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	31 / NC/7/MEET/May/202526/2			
Case Status	Case Approved			
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025			
HQ File Number	HQRNORM REVIW00002316AM25			
RA File Number	03AX04004599 AM23			
Licence No and Date	0311020435/03/01/2023			
Norms Committee Decision:				
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:				
Export Item		Quantity	Import item	Quantity
Polyethylene Compound Grade SC0477	50 MT		HDPE Granules	21.9 MT
			LLDPE Granules	21.86 MT
			Ethyl Vinyl Acetate	6.26 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	32 / NC/7/MEET/May/202526/2		
Case Status	Case Rejected		
Party Name	WINDSON CHEMICAL PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025		
HQ File Number	HQRNORM APPLY 00006180AM23		
RA File Number	52AX04001766 AM23		

Licence No and Date	5211004148/08/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	33 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ARGIL SPC FLOORING CO
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006190AM23
RA File Number	24AX04000324 AM23
Licence No and Date	2411002222/09/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15.01.2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	34 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	BLS POLYMERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006850AM23
RA File Number	05AX04003338 AM23
Licence No and Date	0511017683/09/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10.12.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	35 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM REVIW00002667AM25
RA File Number	07AX04002006 AM23
Licence No and Date	0711007465/03/05/2023

Norms Committee Decision:

The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case:

(i) Generic name of import items.

(ii) Commercial value of wastage generated.

(iii) Drawing of export product and calculation sheet on the basis of area of import and export.

(iv) For license no [0711001532](#) dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same.

Case No.	36 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ARGIL SPC FLOORING CO
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001100AM24
RA File Number	24AX04000048 AM24
Licence No and Date	5211004822/25/05/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25.10.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	37 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004417AM24
RA File Number	06AX04000127 AM24
Licence No and Date	0611002123/13/07/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/May/202425/2 dated 05.06.2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	38 / NC/7/MEET/May/202526/2
Case Status	Case Rejected

Party Name	BANKIM PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004970AM24
RA File Number	03AX04001104 AM24
Licence No and Date	0311026191/10/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	39 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	JK TYRE & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005159AM24
RA File Number	05AX04001264 AM24
Licence No and Date	0511020516/21/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	40 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005266AM24
RA File Number	30AX04000195 AM24
Licence No and Date	3011004066/28/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	41 / NC/7/MEET/May/202526/2
Case Status	Case Rejected

Party Name	NIRMAL POLY PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005298AM24
RA File Number	03AX04002387 AM24
Licence No and Date	0311026713/29/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	42 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005344AM24
RA File Number	03AX04002451 AM24
Licence No and Date	0311026782/31/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	43 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005354AM24
RA File Number	26AX04000051 AM24
Licence No and Date	2611001117/31/08/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination	

Case No.	44 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	SINGLA POLYMERS
Meeting Number	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00005795AM24
RA File Number	05AX04001476 AM24
Licence No and Date	0511021099/21/09/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	45 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006100AM24
RA File Number	03AX04003027 AM24
Licence No and Date	0311027720/09/10/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	46 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006258AM24
RA File Number	26AX04000055 AM24
Licence No and Date	2611001173/16/10/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	47 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00006749AM24
RA File Number	10AX04000222 AM24
Licence No and Date	1011002112/08/11/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	48 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006761AM24
RA File Number	07AX04001237 AM24
Licence No and Date	0711009660/09/11/2023
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Generic name of import items. (ii) Commercial value of wastage generated. (iii) Drawing of export product and calculation sheet on the basis of area of import and export. (iv) For license no 0711001532 dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same	

Case No.	49 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006914AM24
RA File Number	34AX04000637 AM24
Licence No and Date	3411004360/20/11/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	50 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007207AM24
RA File Number	30AX04000416 AM24
Licence No and Date	3011004498/05/12/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	51 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007299AM24
RA File Number	10AX04000244 AM24
Licence No and Date	1011002169/11/12/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	52 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007469AM24
RA File Number	26AX04000063 AM24
Licence No and Date	2611001255/19/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	53 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	BULKLINER LOGISTICS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007546AM24
RA File Number	10AX04000257 AM24
Licence No and Date	1011002194/22/12/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	54 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	COSMO FIRST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007589AM24
RA File Number	03AX04004132 AM24
Licence No and Date	0311029664/27/12/2023
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Wastage at each stage of manufacturing. (ii) Justification of 45% wastage on 1st two raw material mixed together	

Case No.	55 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	SAJ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007646AM24
RA File Number	52AX04000299 AM24
Licence No and Date	5211006900/29/12/2023
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated	

06.05.2025. Hence, the committee decided to reject the case for non-reply

Case No.	56 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	M J BROTHERS AND INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00007780AM24
RA File Number	08AX04001808 AM24
Licence No and Date	0811010441/05/01/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/8 dated 12/11/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	57 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008354AM24
RA File Number	04AX04000978 AM24
Licence No and Date	0411006836/05/02/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	58 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008408AM24
RA File Number	05AX04003438 AM24
Licence No and Date	0511023829/07/02/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/8 dated 12/11/2024 followed by multiple reminders and follow up mail dated	

06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	59 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008579AM24
RA File Number	03AX04005232 AM24
Licence No and Date	0311031199/14/02/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	60 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008715AM24
RA File Number	04AX04001044 AM24
Licence No and Date	0411006985/23/02/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	61 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	GREENAGE INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00008886AM24
RA File Number	08AX04002185 AM24
Licence No and Date	0811010959/04/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied the DL. The case is defer for examination.	

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Case No.	62 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009000AM24
RA File Number	03AX04005587 AM24
Licence No and Date	0311031934/10/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/8 dated 12/11/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	63 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009010AM24
RA File Number	05AX04003656 AM24
Licence No and Date	0511024443/11/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/8 dated 12/11/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	64 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	JPFL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00009188AM24
RA File Number	05AX04003960 AM24
Licence No and Date	0511024558/18/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Oct/202425/7 dated 25/10/2024 followed by multiple reminders and follow up mail dated	

06.05.2025. Hence, the committee decided to reject the case for non-reply.

Case No.	65 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000063AM25
RA File Number	30AX04000611 AM24
Licence No and Date	3011005008/03/04/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	66 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000226AM25
RA File Number	26AX04000086 AM24
Licence No and Date	2611001407/15/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination	

Case No.	67 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000300AM25
RA File Number	10AX04000012 AM25
Licence No and Date	1011002403/18/04/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	68 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000456AM25
RA File Number	08AX04000103 AM25
Licence No and Date	0811011399/28/04/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	69 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000512AM25
RA File Number	30AX04000053 AM25
Licence No and Date	3011005130/01/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Nov/202425/9 dated 10/12/2024 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	70 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000670AM25
RA File Number	08AX04000195 AM25
Licence No and Date	0811011533/11/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	71 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000672AM25
RA File Number	03AX04000574 AM25
Licence No and Date	0311033760/12/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	72 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000750AM25
RA File Number	03AX04000647 AM25
Licence No and Date	0311033914/16/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 04/03/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	73 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000775AM25
RA File Number	30AX04000083 AM25
Licence No and Date	3011005190/17/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	74 / NC/7/MEET/May/202526/2
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Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000810AM25
RA File Number	08AX04000109 AM25
Licence No and Date	0811011607/20/05/2024

Norms Committee Decision:

The committee considered the case as per agenda and based on the personal hearing held via video conference dated 21.05.2025, the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
MULTI LAYER CO EXTRUDED PLASTIC FILM (POUCH) WITH EVOH CONTAINING(NYLON 6 CHIPS-69.6 MT/ENHANCED POLYTHYLENE RESIN/ EXCEED/ EXCEED XP/ EXPERIMENTAL POLYTHYLENE RESIN/ LLDPE/ADHESIVE RESIN BYNEL-417.44 MT / LDPE-104.32 MT/LLDPE/ LLDPE GRAFTED MAH-104.32 MT/ETHYLENE VINYL ALCOHOL COPOLYMER / EVAL RESIN-104.32 MT)	800.0 MT	NYLON 6 CHIPS(NYLON 6 CHIPS)	80.04 MT
		ENHANCED POLYTHYLENE RESIN EXCEED EXCEED XP EXPERIMENTAL POLYTHYLENE RESIN LLDPE ADHESIVE RESIN BYNEL (ENHANCED POLYTHYLENE RESIN / EXCEED / EXCEED XP / EXPERIMENTAL POLYTHYLENE RESIN /LLDPE / ADHESIVE RESIN BYNEL)	480.05 MT
		LOW DENSITY POLYTHYLENE LDPE (LOW DENSITY POLYTHYLENE (LDPE))	119.74 MT
		LINEAR LOW DENSITY POLYTHYLENE LINEAR LOW DENSITY GRAFTED MAH(LINEAR LOW DENSITY POLYTHYLENE/ LINEAR LOW DENSITY GRAFTED MAH)	119.96 MT
		ETHYLENE VINYL ALCOHOL COPOLYMER EVAL RESIN (ETHYLENE VINYL ALCOHOL COPOLYMER / EVAL RESIN)	119.96 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000824AM25
RA File Number	08AX04000243 AM25
Licence No and Date	0811011618/21/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	76 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00000995AM25
RA File Number	05AX04000650 AM25
Licence No and Date	0511025790/29/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	77 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001163AM25
RA File Number	09AX04000092 AM25
Licence No and Date	0911007366/06/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	78 / NC/7/MEET/May/202526/2
Case Status	Case Rejected

Party Name	ECOTACT INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001313AM25
RA File Number	02AX04000150 AM25
Licence No and Date	0211006716/13/06/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	79 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	AJIT INDUSTRIES WEST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001330AM25
RA File Number	05AX04000738 AM25
Licence No and Date	0511026121/14/06/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	80 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001382AM25
RA File Number	07AX04000429 AM25
Licence No and Date	0711011574/18/06/2024
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Generic name of import items. (ii) Commercial value of wastage generated.	

(iii) Drawing of export product and calculation sheet on the basis of area of import and export.

(iv) For license no [0711001532](#) dt. 22.07.2021, As per Appendix 4E, the wastage is 5% whereas as per calculation by weight of export product, actual wastage comes out to be 46%. Explain the same.

Case No.	81 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001615AM25
RA File Number	02AX04000186 AM25
Licence No and Date	0211006817/28/06/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	82 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ORTHOLITE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001874AM25
RA File Number	04AX04000289 AM25
Licence No and Date	0411007761/10/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	83 / NC/7/MEET/May/202526/2
Case Status	Case Approved
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00001947AM25
RA File Number	08AX04000494 AM25
Licence No and Date	0811012122/16/07/2024

Norms Committee Decision:

The committee considered the case as per agenda and based on the personal hearing held via video conference dated 21.05.2025, the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
MULTILAYER CO-EXTRUDED PLASTIC POUCH (PACKING MATERIAL) CONTAINING (NYLON 6 CHIPS-69.6 MT/ENHANCED POLYETHYLENE RESIN/EXCEED / EXCEED XP / EXPERIMENTAL POLYETHYLENE RESIN /LLDPE /ADHESIVE RESIN BYNEL / PPR INNATE-473.04 MT/LDPE-125.20 MT/LLDPE/LLDPE GRAFTED MAH-111.28 MT/MALEIC ANHYDRIDE GRAFTED LLDPE RESIN-20.88 MT)	800.0 MT	NYLON 6 CHIPS(NYLON 6 CHIPS)	80.04 MT
		ENHANCED POLYETHYLENE RESIN EXCEED EXCEED XP EXPERIMENTAL POLYETHYLENE RESIN LLDPE ADHESIVE RESIN BYNEL PPR INNATE (ENHANCED POLYETHYLENE RESIN/ EXCEED/ EXCEED XP/ EXPERIMENTAL POLYETHYLENE RESIN / LINEAR LOW DENSITY POLYETHYLENE /ADHESIVE RESIN BYNEL /PRECISION PACKAGING RESIN INNATE)	543.99 MT
		LOW DENSITY POLYETHYLENE LDPE(LOW DENSITY POLYETHYLENE (LDPE))	143.98 MT
		LLDPE / Linear Low Density Polyethylene Grafted MAH / LLDPE Grafted MAH(LLDPE / Linear Low Density Polyethylene Grafted MAH / LLDPE Grafted MAH)	127.97 MT
		Maleic Anhydride Grafted Linear Low Density Polyethylene Resin(Maleic Anhydride Grafted Linear Low Density Polyethylene Resin)	24.01 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	84 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MACRO GRANULE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002037AM25
RA File Number	03AX04001695 AM25
Licence No and Date	0311035667/19/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	85 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002049AM25
RA File Number	26AX04000015 AM25
Licence No and Date	2611001529/22/07/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	86 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002113AM25
RA File Number	02AX04000239 AM25
Licence No and Date	0211006971/24/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	87 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	SNR RECLAMATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002115AM25
RA File Number	30AX04000198 AM25

Licence No and Date	3011005504/24/07/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	88 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	COSMO FIRST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002198AM25
RA File Number	03AX04002011 AM25
Licence No and Date	0311035926/29/07/2024
Norms Committee Decision: The firm appeared for personal hearing via video conferencing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information and defer the case: (i) Wastage at each stage of manufacturing. (ii) Justification of 45% wastage on 1st two raw material mixed together	

Case No.	89 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	TAURUS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002344AM25
RA File Number	05AX04001425 AM25
Licence No and Date	0511027026/06/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	90 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	VIJAYNEHA POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002408AM25
RA File Number	09AX04000374 AM25
Licence No and Date	0911007713/08/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	91 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	VIJAYNEHA POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002409AM25
RA File Number	09AX04000377 AM25
Licence No and Date	0911007714/08/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	92 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002420AM25
RA File Number	10AX04000115 AM25
Licence No and Date	1011002583/09/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	93 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ECOTACT INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002425AM25
RA File Number	02AX04000306 AM25
Licence No and Date	0211007060/09/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	94 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002637AM25
RA File Number	04AX04000396 AM25
Licence No and Date	0411008059/22/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	95 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002711AM25
RA File Number	08AX04000727 AM25
Licence No and Date	0811012482/27/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	96 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002722AM25
RA File Number	03AX04002523 AM25
Licence No and Date	0311036680/27/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	97 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MARUTI FORMALIN
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002766AM25
RA File Number	24AX04000223 AM25
Licence No and Date	2411003811/30/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm neither responded to the personal hearing intimation mail nor attended the hearing conducted through video conferencing. Accordingly, the Committee decided to reject the case.	

Case No.	98 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	ESWAR RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002774AM25
RA File Number	32AX04000349 AM25
Licence No and Date	3211007428/30/08/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	99 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002903AM25
RA File Number	03AX04002586 AM25
Licence No and Date	0311036945/06/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	100 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002918AM25
RA File Number	03AX04002585 AM25
Licence No and Date	0311036964/09/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	101 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002949AM25
RA File Number	02AX04000365 AM25
Licence No and Date	0211007258/10/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	102 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025

HQ File Number	HQRNORM APPLY 00002985AM25
RA File Number	08AX04000824 AM25
Licence No and Date	0811012616/11/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	103 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00002997AM25
RA File Number	05AX04001797 AM25
Licence No and Date	0511027678/11/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Jan/202425/11 dated 30/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	104 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003301AM25
RA File Number	26AX04000029 AM25
Licence No and Date	2611001608/26/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	105 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003308AM25
RA File Number	05AX04002057 AM25

Licence No and Date	0511028000/26/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	106 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	POLYFIT FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003314AM25
RA File Number	04AX04000579 AM25
Licence No and Date	0411008298/26/09/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	107 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003709AM25
RA File Number	52AX04000054 AM25
Licence No and Date	5211010309/17/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	108 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GUNJAN PAINTS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003731AM25
RA File Number	08AX04000320 AM24

Licence No and Date	0811012982/18/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	109 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003755AM25
RA File Number	03AX04003576 AM25
Licence No and Date	0311038111/21/10/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	110 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00003961AM25
RA File Number	26AX04000040 AM25
Licence No and Date	2611001668/30/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	

Case No.	111 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004060AM25
RA File Number	08AX04001323 AM25
Licence No and	0811013187/11/11/2024

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/12 dated 14/02/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	112 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	VIJAYNEHA POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004111AM25
RA File Number	09AX04000728 AM25
Licence No and Date	0911008380/13/11/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	113 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	VIJAYNEHA POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004112AM25
RA File Number	09AX04000727 AM25
Licence No and Date	0911008384/13/11/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Dec/202425/10 dated 15/01/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	114 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	MAHESHWAR FLOORING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004304AM25
RA File Number	05AX04002070 AM25
Licence No and	0511029133/22/11/2024

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 14/03/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply	

Case No.	115 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004493AM25
RA File Number	03AX04004351 AM25
Licence No and Date	0311039220/02/12/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 04/03/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	116 / NC/7/MEET/May/202526/2
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00004718AM25
RA File Number	08AX04001468 AM25
Licence No and Date	0811013483/12/12/2024
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/7/MEET/Feb/202425/13 dated 04/03/2025 followed by multiple reminders and follow up mail dated 06.05.2025. Hence, the committee decided to reject the case for non-reply.	

Case No.	117 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00005481AM25

RA File Number	26AX04000056 AM25
Licence No and Date	2611001758/06/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination	

Case No.	118 / NC/7/MEET/May/202526/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ May/ 202526/ 2 and 16/05/2025
HQ File Number	HQRNORM APPLY 00006608AM25
RA File Number	26AX04000066 AM25
Licence No and Date	2611001844/07/03/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL issued via email dated 20.05.2025. Hence, the committee decided to defer the case for further examination.	